

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1624
ANSWERED ON:08.03.2010
WELFARE SCHEMES FOR SCs
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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether some States have failed to spend the mandatory percentage of funds for the welfare of Scheduled Castes (SCs);
- (b) if so, the details thereof, State-wise;
- (c) the funds spent by each State on schemes meant for the welfare/upliftment of SCs during the last three years, State-wise and year-wise; and
- (d) the corrective measures taken to ensure that the funds earmarked for such schemes are spent within the time-frame?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (D. NAPOLEON)

(a) to (c) As per guidelines for formulation, implementation and monitoring of Scheduled Castes Sub Plan (earlier known as Special Component Plan), issued by the Planning Commission, in October, 2005, State Governments/UT Administrations are required to earmark funds for Scheduled Caste Sub Plan (SCSP) from total State Plan outlay at least in proportion of SC population to the total population of the State/UT.

A Statement indicating year-wise and state-wise details of the funds allocated under SCSP during the last three years till date is annexed.

(d) Earmarking of funds under SCSP by States/UTs is reviewed by the Ministry, and 25% of the allocation under the scheme of Special Central Assistance to SCSP is released to States/UTs on the basis of their performance in earmarking funds under SCSP in proportion to the percentage of SC population.